

16

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


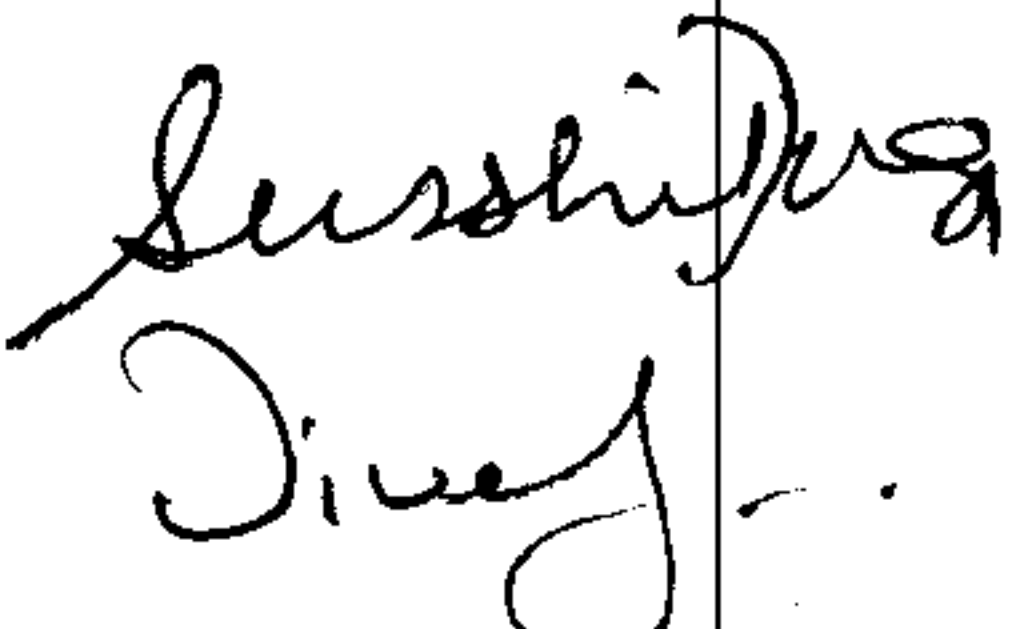
C.P. (I.B) No. 145/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: B R Construction.
V/s.
G R Infraprojects Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR. ADV ADV.	Respondent	
2	SUSSHIL DAGA with Vivek Gurnani	Advocate "	Applicant "	

ORDER

Learned Advocate Mr. Susshil Daga with Learned Advocate Mr. Vivek Gurnani present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent and reply arguments.

Respondent shall file translated copy of report dated 05.07.2017 and FIR dated 16.11.2017 in the Registry within two days.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL